

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**CONTEMPT PETITION (C) NO.180/00009/2018 IN
O.A. No. 180/332/2017**

Monday, this the 2nd day of July, 2018.

CORAM:

**HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER
HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

1. Ram Kishan Mahawar, 34 years,
S/o. Ganga Ram Mahawar,
Track Maintainer – III, O/o/ the Senior Section Engineer/
Kasargode, Southern Railway/Palakkad Division,
Permanent Address : 31, Kolipada, Thikariya Badagaw,
Alooda, Dausa, Rajasthan – 303 303.
2. Suresh Chand Meena, 32 years,
S/o. Babulal Meena,
Track Maintainer – III, O/o the Senior Section Engineer/
Mangalore Central Southern Railway/Palakkad Division,
Permanent Address : Ghatda Village,
Toda Jaisingh Pura, Dariba Project Alwar, Rajgarh,
Rajasthan – 301 410.
3. Deepa Ram Meena, 36 years,
S/o. Bholu Ram Meena,
Track Maintainer-III, O/o. the Senior Section Engineer/
Mangalore Central Southern Railway/
Palakkad Division,
Permanent Address : Basari Khurd Village,
Doodwa Post, Sikar, Rajasthan – 332 406.

- Petitioners/
Applicants in the O.A

[By Advocate Mr. T.C. Govindaswamy]

Versus

1. Shri Vashishta Johri,
The General Manager,
Southern Railway, Headquarters Office,
Park Town (P.O), Chennai – 600 003.
2. Smt Chandrika Jayasankar,
The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat – 678 002.

- Respondents/
Respondents in the O.A

[By Advocate Mr. Rajesh for Mr. Asif K.H]

The Contempt Petition (Civil) having been heard on 02.07.2018, the Tribunal on the same day delivered the following:

O R D E R :(Oral)**Per: Dr. K.B. Suresh, Judicial Member**

Apparently, learned counsel for the respondents submitted that Hon'ble High Court of Kerala had entertained a challenge against the original order.

2. Therefore, in the interregnum Contempt Petition is closed with liberty to the petitioner. Notices stand discharged. No order as to costs.

(Dated, this the 2nd July, 2018.)

**(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(Dr. K.B. SURESH)
JUDICIAL MEMBER**

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Annexures of the Petitioner

Annexure P-1 : A true copy of the order dated 21.12.2017 in the above O.A No. 180/00332/2017, rendered by this Hon'ble Tribunal.

Annexure P-2 : A true copy of the communication dated 26.12.2017 sent by the counsel for the petitioners and addressed to the 2nd respondent.

Annexures of the respondents

NIL
